## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UNSTARRED QUESTION NO. 37 TO BE ANSWERED ON 21.07.2015

#### **Buffer Zone**

#### 37. SHRI KANWAR SINGH TANWAR:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has developed any buffer zone for protection of forest, animals in Amroha District of Uttar Pradesh and if so, the details thereof;
- (b) the legal status of these zones and the laws and rules under which these zones have been developed along with the area required for it;
- (c) whether there is any possibility of relaxation in laws after development of these zones; and
- (d) if so, the details thereof?

### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

- (a) The Ministry of Environment, Forest and Climate Change has received a proposal for declaration of identified areas within 1.00 km. from the boundary of Hastinapur Wildlife Sanctuary, located in Jyotiba Phule Nagar (Amrohi) District, Uttar Pradesh, as Eco-Sensitive Zone.
- (b) to (d) The notification of Eco-Sensitive Zone around National Parks and Sanctuaries are issued as per the provisions of the Environment (Protection) Act, 1986. Section 3 of the said Act provides powers to the Central Government to regulate certain activities in such identified areas. In such notified Eco-Sensitive Zones, only such activities are regulated which may have severe impact on the environment. Normal activities of the people living in the area are not controlled in such notified areas.